

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 2

CUSTOMS Appeal No. 11501 of 2025

[Arising out of Order-in-Appeal No. MUN-CUSTM-000-APP-009-25-26 dated 11.04.2025
passed by Commissioner (Appeals), Customs, Ahmedabad]

M/s. Rahul Agro Industrie

.... Appellant

19/22, 1, Jhalkari Nagar, Alwar Gate, Ajmer

VERSUS

Commissioner of Customs, Mundra

.... Respondent

Customs House Mundra,
Kutch

APPEARANCE :

Shri Vikas Mehta, Consultant for the Appellant

Shri Aakash Singh, Superintendent (AR) for the Respondent

CORAM:

HON'BLE DR. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

DATE OF HEARING /DECISION: 13.08.2026

FINAL ORDER NO. 10530/2026

MR. SATENDRA VIKRAM SINGH :

Learned Advocate pleaded that they have filed appeal before this Tribunal against remand order passed by learned Commissioner (Appeals) which was issued on 11.04.2025. He expressed his desire to withdraw the appeal. He however pleaded that department generally takes much time in deciding the remand order and therefore, this Tribunal may be pleased to direct the department to decide the remand order in time bound manner. Learned AR opposed that no specific directions can be given in the matter when appeal itself is being withdrawn.

2. Having heard both sides, we permit the learned Consultant to withdraw the appeal.

(Dictated and pronounced in the open court)

**(Dr. Ajaya Krishna Vishvesha)
Member (Judicial)**

**(Satendra Vikram Singh)
Member (Technical)**

KL